

**GOVERNMENT OF INDIA
TOURISM
LOK SABHA**

UNSTARRED QUESTION NO:3324
ANSWERED ON:24.08.2006
CORRUPTION IN ITDC .
Reddy Shri Suravaram Sudhakar

Will the Minister of TOURISM be pleased to state:

- (a) Whether the instances of mismanagement and corruption cases in ITDC as reported in Punjab Kesari dated April 8, 2006 have come to the notice of the Government;
- (b) If so, whether any investigation has been made in this regard;
- (c) If so, the details and outcome thereof; and
- (d) The action taken against the officials found guilty?

Answer

THE MINISTER OF TOURISM AND CULTURE (SMT. AMBIKA SONI)

(a): Yes, Sir. Some instances of mismanagement and corruption cases in ITDC as reported in Punjab Kesari dated April 8, 2006, have come to the notice of this Ministry.

(b), (c) and (d): The position of the cases are as under:

S.No Text of the issues raised Status

1. Non settlement of dues of Hotel Case was examined by the Central Vigilance Commission by Shri Aneil Mathrani Commission in 2000 and was recommended for closure.

2. Non realization of dues from The case was examined and the investigation report M/s. JVG Company was sent to the Central Vigilance Commission. The Commission have advised the closure of the case.

3. Waiving off license fee in The case was examined and the investigation report respect of M/s. Mohini Knitwear was sent to the Central Vigilance Commission. The Commission have advised the closure of the case.

4. Installation of Effluent The matter was investigated and the allegation was Treatment Plant in Ashok Hotel, not substantiated.
New Delhi

5. Leasing out of Tennis Court near The case was examined in detail and the Hotel Qutab (since disinvested) investigation report was furnished to the Central Vigilance Commission. The Commission have advised the closure of the case.

6. Agreement between Ashok The case was investigated and no allegation was Hotel and M/s. Exclusive Motors proved against any official.
(Bentley Showroom)

